

CIS No.CHI-4154 of 2013

State Vs. Yashpal

Present: Ms.Shashi Bhoria, APP for State  
Accused already absent (bail cancelled on 17.10.2015)

Today the case was fixed for presence of accused. Case called several times since morning but accused has not appeared before the Court. Proclamation issued against the accused for 01.08.2016 was received duly executed. Statement of executing constable was also recorded separately in this regard on that date. A period of 30 days period from the date of execution of proclamation has elapsed. It is already 2:30 P.M but accused has not appeared before the Court. Further wait would not be justified. Since the accused is not accused of an offence as mentioned in Section 82 (4) Cr.P.C, **therefore, he is hereby declared proclaimed person.** Necessary intimation in this regard be sent to the concerned Police Station.

2. Now case stands adjourned to 26.09.2016 for evidence of prosecution under Section 299 Cr.P.C. Summons to PWs Satpal and Surta Ram be issued for date fixed.

Pronounced in open Court:  
Dated: 07.09.2016.

(Saloni Gupta),  
Judicial Magistrate 1<sup>st</sup> Class,  
Kurukshetra.

*(typed by jasbinder)*

State Vs. Prempal CIS No.CHI-4132

Present: Ms.Shashi Bhoria, APP for State  
Accused already proclaimed person vide order dated  
02.07.2014  
Surety Jaswant Singh not present

Today the case was fixed for presence of surety. Case called several times since morning but surety has not appeared before the Court. Proclamation issued against the surety for 03.08.2016 was received duly executed. Statement of executing constable was also recorded separately in this regard on that date. A period of 30 days period from the date of execution of proclamation has elapsed. It is already 2:00 P.M but surety has not appeared before the Court. Further wait would not be justified. **Therefore, surety Jaswant Singh is also hereby declared proclaimed person.** Necessary intimation in this regard be sent to the concerned Police Station. Accused Prempal has already been declared proclaimed person vide order dated 02.07.2014. File be consigned to record room after due compliance with a **RED INK NOTE** on the index of the file that it shall not be destroyed without an order of the competent Court and the same be summoned as and when accused and surety are produced or themselves surrender before the Court.

Pronounced in open Court:  
Dated: 07.09.2016.

(Saloni Gupta),  
Judicial Magistrate 1<sup>st</sup> Class,  
Kurukshetra.

(typed by jasbinder)

Present: Sh. Ajay Sandhu, APP for State  
Accused in person represented by Shri Kirpal Singh Sohal, Advocate

Today an application has been filed on behalf of accused for surrender and for granting fresh bail to him. Accused was declared proclaimed person vide order dated 24.08.2016, hence, he be taken in to custody. Let case file be summoned from record room.

(Saloni Gupta),  
JMIC/KKR.06.10.2016

*(typed by jasbinder)*

Present: Sh. Ajay Sandhu, APP for State  
Accused in custody represented by Shri Kirpal Singh Sohal,  
Advocate

Papers taken up again after some time as case file has been received from the record room and same be restored on its original number. Perusal of case file shows that in the present case accused remained absent on 04.11.2014 and his bail was ordered to be cancelled on that date. Thereafter, he had surrendered before the Court on 23.03.2015 and was granted concession of bail on that date. Further, accused again was absent from 04.11.2015 and hence, he was ordered to be declared proclaimed person vide order dated 24.08.2016. Now to come upon 17.10.2016 for evidence of prosecution. Remaining all unexamined witnesses be summoned for date fixed. Till then accused be kept in judicial custody and be produced before the Court on that date. Notice of bail application be given to the State for 12.10.2016.

(Saloni Gupta),  
JMIC/KKR.06.10.2016

*(typed by jasbinder)*

Present: Shri Ajay Sandhu, APP for State  
Accused already declared proclaimed person vide order dated  
07.09.2016

Two PWs Surta Ram and Satpal are present and examined.

No other prosecution witness is present. Learned APP for the State has  
suffered a statement that since the accused has been proclaimed person in  
the present case, so he closes the prosecution evidence under Section 299  
Cr.P.C and evidence on behalf of prosecution will be produced as and  
when accused is arrested.

Since the above named accused has been declared  
proclaimed person and the evidence under Section 299 Cr.P.C has been  
closed by the learned APP, so case file be consigned to record room after  
due compliance with a **RED INK NOTE** on the index of the file that it  
shall not be destroyed without an order of the competent Court and same  
be summoned as and when accused is produced before the Court or  
surrenders himself.

Pronounced in open Court:  
Dated: 26.09.2016.

(Saloni Gupta),  
Judicial Magistrate 1<sup>st</sup> Class,  
Kurukshetra.

*(typed by jasbinder)*

*State Vs. Nirmal*

*CIS No.1 of 2016*

Present: Shri Harinder Singh Nawet, APP for State  
Accused declared proclaimed person vide order dated 30.4.2016  
Surety not present.

Nonailable warrant issued against the surety received back unexecuted.  
Fresh nonailable warrant against the surety be issued for 05.11.2016.

(Saloni Gupta),  
JMIC/KKR.29.09.2016

*(typed by jasbinder)*

State Versus Mobin

Case no. 4360/2013

Present: Shri Ajay Sandhu, APP for State.  
Shri Rahul Poonia, counsel for accused Mobin.  
Accused Ikram declared PO today.

Today, case was fixed for presence of accused Ikram. However, an application for exemption from personal appearance of accused Mobin has been moved. Heard. Same is allowed only for today. However, no one appeared on behalf of accused Ikram. Period of one month as provided under Section 82 Cr.P.C. has already been expired. Case called out several times since morning but accused did not appear. Waited sufficiently. No further wait seems to be justified. It is already 3.00 p.m. Hence, accused ***Ikram is hereby proclaimed person under section 82 Cr.P.C.***

Case is adjourned to 21.10.2016 for prosecution evidence qua accused Ikram. PWs mentioned at Sr. no. 1 to 7 and 9 be summoned for 21.10.2016.

(Neetu Nagar),  
JMIC/KKR. 12.10.2016

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State Vs. Kuldeep Singh etc.

Case no. 3153/2013

Present: Shri Ajay Sandhu, APP for the State assisted by Sh. J.S. Sandhu Adv.  
Accused Bintu, Kuldeep and Rajiv are on bail represented by proxy counsel.  
Accused Roop Chand absent.  
Accused Kuldeep not present.  
Accused Roop Chand was declared P.O on 03.10.2016.

Today the case was fixed for prosecution evidence. An application for dispensing with the personal appearance of accused Kuldeep filed. Heard. In view of the ground mentioned in the application the same is allowed for only today. No PW is present. Pws mentioned at serial no. 1 to 7 be summoned for 26.10.2016.

sangeeta

(Neetu Nagar),  
JMIC, Kurukshetra  
14.10.2016

**State vs. Yashpal**

**CIS No.:CHI-4880/2013**

Present: Smt. Shashi Bhoria, APP for the state.  
Accused Yashpal declared proclaimed person vide order dated 21.12.2015.

Today the case was fixed for prosecution evidence u/s 299 Cr. P.C. However, PW3 ASI Mewa Singh is present and examined completely. No other PW is present. Learned APP for State closed prosecution evidence u/s 299 Cr.P.C v vide separate recorded statement. Since the accused have been declared proclaimed person. Ahlmad is directed to give a red ink note on the file that it be not destroyed and be restored as and when the accused appear/surrender or brought before the court. Intimation regarding the declaration of proclaimed person be sent forthwith to the office of S.P.Kurukshetra through District and Sessions Judge, Kurukshetra.

This court is of the considered view that no useful purpose will be served by keeping the file pending, therefore, file be consigned to the record room, after due compliance and be taken up as and when required.

(Jyoti Sandhu),  
Judicial Magistrate First Class,  
Kurukshetra.30.08.2016

*(Typed by: Rashmi)*



Present: APP for the State.  
Accused Ateek declared proclaimed person vide order dated  
16.02.2016.

Today the case was fixed for prosecution evidence u/s 299 Cr.P.C. Pw4 ASI Anil Kumar is present and examined completely. No other PW is present. Learned APP has closed the prosecution evidence u/s 299 Cr.P.C. vide separate recorded statement. Since the accused Ateek have been declared proclaimed person, Ahlmad is directed to give a red ink note on the file that it be not destroyed and be restored as and when the accused appear/surrender or brought before the court. Intimation regarding the declaration of proclaimed person be sent forthwith to the office of S.P.Kurukshetra through District and Sessions Judge, Kurukshetra.

This court is of the considered view that no useful purpose will be served by keeping the file pending, therefore, file be consigned to the record room, after due compliance and be taken up as and when required.

(Jyoti Sandhu),  
Judicial Magistrate First Class,  
Kurukshetra.28.09.2016

*(Typed by: Rashmi)*

**State Vs. Sonu      CIS No. CHA-872/2013**

Present:      Shri Neeraj Rana, APP for the State.  
                 Accused Sonu declared proclaimed person vide order dated  
                 18.09.2015.

Today the case was fixed for prosecution evidence under section 299 Cr.P.C. PW4 C Rikki is present and examined completely. No other PW is present. Learned APP for State closed prosecution evidence u/s 299 Cr.P.C. Since the accused have been declared proclaimed person. Ahlmad is directed to give a red ink note on the file that it be not destroyed and be restored as and when the accused appear/surrender or brought before the court. Intimation regarding the declaration of proclaimed person be sent forthwith to the office of S.P.Kurukshetra through District and Sessions Judge, Kurukshetra.

This court is of the considered view that no useful purpose will be served by keeping the file pending, therefore, file be consigned to the record room, after due compliance and be taken up as and when required.

(Jyoti Sandhu),  
Judicial Magistrate First Class,  
Kurukshetra. 05.10.2016

*(Typed by: Rashmi)*